

SHRI GEORGE FERNANDES (Muzaffarpur). Why cannot he make the statement just now, Sir ?

MR. DEPUTY SPEAKER : There seems to be some difficulty. If it is ready, they will themselves come.

SHRI GEORGE FERNANDES : It is ready.

SHRI P. VENKATASUBBAIAH : I have promised that the Statement will be made before the House adjourns.

MR. DEPUTY SPEAKER : Before the House adjourns.

SHRI GEORGE FERNANDES : But, Sir, the Minister came prepared to make a statement. Let the statement be made by him. Let him present the statement.

SHRI JYOTIRMOY BOSU : Why should the House be treated lightly, Sir ?

MR. DEPUTY SPEAKER : Nobody treats the House so lightly as you do !

SHRI P. VENKATASUBBAIAH : Mr. Fernandes, I do not treat the House lightly. What we have said is that we will make the statement this evening.

SHRI GEORGE FERNANDES : Why not now ? The Minister came ready to make a statement, at 4.0' clock. Has he come to make the statement or not ? Let him say 'No'.

SHRI P. VENKATASUBBAIAH : How do you know ?

SHRI GEORGE FERNANDES : He came to make a statement at 4 O' clock.

(Interruptions)

श्री मनीराम बागड़ी : मंत्री महोदय इस बात को इतने हलके ढंग से न लें।

सुबह इतने इतने जगता हुआ है। सरकार हर बात को उजसा देती है। (बदबखान)

SHRI P. VENKATASUBBAIAH : Sir, if it is your desire that the Minister has to make a statement just now, we have no objection.

MR. DEPUTY SPEAKER : I think he is already ready with the statement. So, let it be made. I request the hon. Minister to make the statement.

STATEMENT RE : REPORTED DEATH OF A BOY DUE TO SHOOTING BY POLICE ON A RUNAWAY TAXI IN DELHI ON 30-3-1981

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : Sir, with a view to checking the rising trend of crime, the Delhi Police have adopted, measures like patrolling by wirelless fitted vehicles, make Bandi a strategic points, and posting of pickets at vulnerable points. Barriers have been placed at selected places, where during the night, vehicles are checked. In the early hours of 30th March, 1981, a Taxi Car No. DLT 5236, came from Azadpur side towards the General Store Police Picket. It was signalled to slow down for purposes of checking. Instead of doing so the driver of the vehicle hastily reversed with the intention of speeding away from a side road. On seeing the side road similarly blocked, he drove straight at a very high speed towards the policemen on checking duty. Head Constable Mohinder Singh narrowly escaped being hit by the vehicle and Constable Subhash Singh who was standing next to a drum, used for checking purposes was hit by the same drum, on his right leg. Constable Subhash Singh fell on the ground due to the impact. The car dragged the drum along for more than 12 feet.

The Motor Cycle rider on duty, Const. Premjit Singh, and Constable Subhash Singh immediately chased the vehicle, as they suspected the occupants of the car to have some criminal reasons to evade. All along the chase from the General Store to Raja Garden Chowk (About 3 kms.) the police kept warning the occupants to halt. Finally, they fired at the tyre, to make the car stop. Unfortunately, the bullet missed the tyre and hit the front wheel mud-guard.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Be-Bagri, you please hear the statement.

(Interruptions)

MR. DEPUTY SPEAKER: I will not allow any discussions on this.

(Interruptions)**

SHRI YOGENDRA MAKWANA : The single bullet fired from a .303 rifle passed through the mudguard to the bonnet, then to the dash board, and hit the occupants, Ashok aged 18 years on his knee, and Ganga aged 14 years on his stomach. The car halted and the occupants were seen running away. The 2 injured were removed to the hospital by the police. One of the injured Ganga succumbed to his injuries. (Interruptions).

MR. DEPUTY-SPEAKER: Other than the statement, nothing will go on record.

(Interruptions)**

SHRI YOGENDRA MAKWANA: The father of the injured, Shri Daryao Singh, later visited the hospital and he disclosed that he was one of the occupants of the car. He admitted that he had consumed liquor, and his

14 years old son was driving the car at that time. According to him, as his minor son was not holding a valid licence for driving a car, he was feeling guilty, and tried to run away.

Investigations have revealed that there were other occupants of the car, whose names have yet not been disclosed by the persons interrogated.

The Police Station Punjabi Bagh have registered a case of attempt to commit murder and causing hurt and assault on public servant on duty vide FIR No. 162 dated 30-3-1981 u/s 307/332/353/186 IPC and the Police Station Rajouri Garden has registered a case against the Police for causing grievous injuries due to negligence vide No. 115 dated 30-3-1981 u/s 338 IPC. (Interruptions).

MR. DEPUTY-SPEAKER: The rules are very clear. It is very clearly stated in the rule. You know this I will not allow any discussion on this.

(Interruptions)**

SHRI YOGENDRA MAKWANA : Investigations in both the cases are being conducted by the Crime Branch. So far, no arrests have been made. The inquest is being conducted by a Magistrate. The Lieutenant Governor of Delhi has ordered a Magisterial inquiry unto the incident (Interruptions).

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now, I will go to the next item.

(Interruptions)**

fring on runaway taxi (St.)

MR. DEPUTY-SPEAKER: Nothing will go on record. Please sit down. After the Minister has made the statement, no discussion is allowed.

Please do not record anything except what I say.

(Interruptions)

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on Demands No. 69 to 71 relating to the Ministry of Petroleum, Chemicals and Fertilizers for which six hours have been allotted.

Hon. Members whose cut motions to the Demands for Grants have been circulated, may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions treated as moved will be put on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Shri R. P. Das,

(Interruptions)**

MR. DEPUTY-SPEAKER: I am not going to allow any discussion on the statement made by the Minister I have gone to the next item.

(Interruptions)**

I am not permitting any discussion, on the statement. We are all bound by rules. Change the rules if necessary.

Nothing is going on record I would not allow any discussion on the statement. I would make an appeal to the

(Interruptions)**

hon. Members that if they want any discussion they should give a proper notice to me. There is no difficulty. Here, I have to follow the rules. You have framed the rules and given them to me. I am custodian of the rules.

(Interruptions)**

Do not record anything except what I say. Only if Shri R. P. Das speaks, it will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will be recorded without my permission.**

(Interruptions)**

MR. DEPUTY-SPEAKER: I am going to the next item. No discussion on the statement. You have been a Minister, you know the rule.

(Interruptions)**

MR. DEPUTY-SPEAKER: I am sorry. You quote me any rule.

(Interruptions)**

MR. DEPUTY-SPEAKER: Mr. R. P. Das you were speaking.

(Interruptions)**

MR. DEPUTY-SPEAKER: I have said very clearly that the rules do not permit any discussion after the Minister has made a Statement I will not allow any discussion.

(Interruptions)**

MR. DEPUTY-SPEAKER: I cannot direct him to hold a judicial inquiry. It is left to him.

(Interruptions)**

MR. DEPUTY-SPEAKER: Let the proceedings go on till 6 O'Clock.

(Interruptions)**

MR. DEPUTY-SPEAKER: I cannot go against the rules. The rules are very clear that after a Statement is made by the Minister no discussion will take place.

(Interruptions)**

MR. DEPUTY-SPEAKER: You give notice for a discussion and it is up to the Speaker. Please follow proper procedure. Don't get angry. Don't bring in emotions.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record.

(Interruptions)**

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I am on a point of order, my point of order is under rule 376. The Minister is here—who is connected with law and order will he be good enough and gracious enough to assure the House—to dispel all the doubts in the minds of all of us—that a judicial enquiry by a sitting High Court Judge will be held? That is all. He is the man.

MR. DEPUTY-SPEAKER: It is left to him. I cannot direct him.

(Interruptions)**

MR. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Do not record anything.

(Interruptions)**

SHRI ATAL BIHARI VAJPAYEE (New Delhi): I am on a point of order.

(Interruptions)**

MR. DEPUTY-SPEAKER: Please sit down. He is on a point of order.

SHRI ATAL BIHARI VAJPAYEE: The statement made by the Minister was not done *suo motu*. In the morning, perhaps you were not in the House. This morning, this question was raised by some of us and then the Minister promised to make a statement. You are applying the rule which should be applied to a statement made by the Minister *suo motu*. But this particular statement was made in response to our request made to the Speaker.

MR. DEPUTY-SPEAKER: Anyhow it is a statement. Anyhow, it is a statement made by the Minister. (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: Statement which are made in a Calling Attention Motion are also statements. (Interruptions) I would like to appeal to you once again. You have in mind the particular rule which applies only to *suo motu* statements made by Ministers. This statement was made in response to our demand. (Interruptions)

श्री आचार्य भगवान इव (अजमेर) : यह कौन से नियम की बात कर रहे हैं ?

SHRI ATAL BIHARI VAJPAYEE: You can allow us to seek a few clarifications.

श्री आचार्य भगवान इव : मैं उपाध्यक्ष महोदय, कौन से नियम के आधार पर माननीय वाजपेयी जी बोल रहे हैं ?

SHRI ATAL BIHARI VAJPAYEE: Heavens are not going to fall. We are not prepared to believe this Police story you do not allow us.... (Interruptions.)

You do not allow us to seek even clarifications. Sir, you give us your ruling. (Interruptions.)

MR. DEPUTY-SPEAKER: I have already given the clarification. If a statement is made by the Minister I cannot permit any discussion. I cannot permit. (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: Sir, you give us your ruling on my point of order. We want to seek a few clarifications.

MR. DEPUTY-SPEAKER: What is the rule under which you are seeking the clarification? (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: You are quoting the rule.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : उपाध्यक्ष महोदय, मेरा प्वाइण्ट ऑफ आर्डर है ।

(Interruptions)

MR. DEPUTY-SPEAKER: Under what rule are you raising the point of order? (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: Under the same rule under which you are disallowing our question. (Interruptions.)

MR. DEPUTY-SPEAKER: Under what rule are you raising the point of order? (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: There is only one rule.

MR. DEPUTY-SPEAKER: Please quote the rule (Interruptions.)

SHRI ATAL BIHARI VAJPAYEE: Rule 377. (Interruptions.)

(Interruptions)

श्री गिरधारी लाल व्यास : उपाध्यक्ष महोदय, मेरा प्वाइण्ट ऑफ आर्डर है ।

MR. DEPUTY-SPEAKER: What is your point of order. (Interruptions.)

श्री गिरधारी लाल व्यास : उपाध्यक्ष महोदय, नियम 372 आप देखें । "लोक महत्व के किसी विषय पर अध्यक्ष की सम्मति से मंत्री द्वारा वक्तव्य दिया जा सकेगा किन्तु जिस समय वक्तव्य दिया जायेगा कोई प्रश्न नहीं पूछा जायेगा ।"

अब इसके साथ साथ दूसरा नियम 373 भी आप देखें ।

"अध्यक्ष किसी सदस्य को जिसका व्यवहार उसकी राय में घोर अव्यवस्था पूर्ण हो, तत्काल सभा से बाहर चले जाने का निदेश दे सकेगा और जिस सदस्य को इस तरह बाहर चले जाने का आदेश दिया जाये वह तुरन्त बाहर चला जायेगा और उस दिन की अवशिष्ट बैठक के समय तक अनुपस्थित रहेगा ।"

इसलिए मैं आपसे निवेदन करता हूँ कि इनका व्यवहार बिल्कुल अनुशासनहीनतापूर्ण है इसलिए इनको बाहर निकाला जाये । (व्यवधान) ।

MR. DEPUTY-SPEAKER: Mr. Vyas on some other occasion when somebody quoted some rule and said, "we can take action against our own colleagues and they can be sent out", I have already said that the Speaker and the Deputy-Speaker have decided for these five years not to

take any drastic action against our own colleagues. Therefore, I will not take that action. We can convince them and request them. They are also Members of Parliament; I am also a Member of Parliament. I am not accepting your advice.

श्री मनी राम बागड़ी : उपाध्यक्ष महोदय, आपने अचछा फैसला किया, निकाल नहीं रहे हैं। लेकिन व्यास जी का पुराना पाप धुल गया था, चाहे नाथद्वारे का हो, चाहे वहीं का हो चाहे एमरजेन्सी का हो, दल बदलने से नहीं बचेगा। इधर उधर से काम नहीं चलेगा।

(व्यवधान)

MR. DEPUTY-SPEAKER: Mr. Vajpayee, you can give notice and ask for a discussion on this.

SHRI ATAL BIHARI VAJPAYEE: Under rule 388, I move for the suspension of the rule under which you have disallowed us from seeking any clarification. In the morning, the hon. Speaker rejected our adjournment motions. Even calling attention motions have not been admitted. Under pressure from the Opposition, the Home Minister agreed to make a statement. But the statement is a cock and bull story. We want to seek clarifications.

MR. DEPUTY-SPEAKER: This is only with the consent of the Speaker.

SHRI ATAL BIHARI VAJPAYEE: You give your consent.

MR. DEPUTY-SPEAKER: I am not giving my consent.

(Interruptions)**

MR. DEPUTY-SPEAKER: Excepting the walk-out don't record anything.

(Interruptions)**

16.54 hrs.

Shri Atal Bihari Vajpayee and some other hon. Members then left the House.

*DEMANDS FOR GRANTS,
1981-82—Contd.

MINISTRY OF PETROLEUM, CHEMICALS
AND FERTILIZERS

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on the Demands for Grants under the control of the Ministry of Petroleum, Chemicals and Fertilizers.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1982, in respect of the heads of demands entered in the second column thereof against Demand Nos. 69 to 71 relating to the Ministry of Petroleum Chemicals and Fertilizers."

*Moved with the recommendation of the President.

**Not recorded.